

**CENTRAL ADMINISTRATIVE TRIBUNAL CUTTACK BENCH, CUTTACK,  
ORDER SHEET**

COURT NO. : 110/01/2020R.A./260/11/2019

O.A./260/38/2019 UNION OF INDIA

-V/S-

DIBYAJYOTI BHOI ITEM NO:19 FOR APPLICANTS(S) Adv. : Mr. A. K. Mohapatra

FOR RESPONDENTS(S) Adv.:

Notes of The Registry	Order of The Tribunal
	<p>Heard Learned Counsel for the Review Applicant. None for the Review Respondent in spite of the fact that vide order dated 04.12.2019 last opportunity was allowed to produce notification, if any, of the Central Govt notifying Rubber Board under AT Act today. In spite of the said order, no one is present on behalf of review respondent. Hence, the matter is considered today ex-parte against Review Respondents under the Rule 16 of CAT (Procedure) Rules, 1987.</p>
	<p>Learned Counsel of review applicant was heard. He submitted a list of organizations which have been notified to be within jurisdiction of CAT (Annexure P/2) and this Annexure does not include the Rubber Board.</p>
	<p>In view of the submissions as above and taking into consideration the materials on record, it is held that this Tribunal did not have jurisdiction to entertain the OA as submitted in the Review Applicant and hence, the impugned order dated 10.01.2019 was passed without</p>

jurisdiction. Hence, the Review Application deserves consideration as per provision of law as there is error apparent on record. Accordingly the Review Application is allowed and the impugned order dated 10.01.2019 passed in OA No. 38/2019 is recalled and the OA No. 38/2019 is dismissed for lack of jurisdiction of the Tribunal. There will be no order as to costs.

A copy of this order be given to the Learned counsel for review applicant and be sent by post to the review respondent (Applicant in OA)

( SWARUP KUMAR MISHRA) MEMBER (J)	( GOKUL CHANDRA PATI) MEMBER (A)
sadish	